NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 133/C-II/2015 RT No. 04/2017 IN CP NO. 89(ND)/2009 (Decided matter)

Sh. Ravinder Kumar Magoo

...Petitioner

Versus.

M/s AMA Enterprises Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Rakesh Kumar, Advocate for petitioner.

Mr. N.P.S. Chawla, Advocate for respondents.

The Registry vide office Note dated 09.01.2017 has pointed out that CA No. 144/2015 has already been disposed of by the Company Law Board, New Delhi on 16.07.2015 and the matter that has now to be taken up for hearing by the Bench is CA No. 133/2015. Order dated 23.12.2016 of this Tribunal is modified accordingly.

Learned counsel for the parties seek time to complete the arguments on one date. Adjourned to 23.03.2017 for arguments. Learned counsel for the parties shall file brief written submissions by referring to the relevant rules/circulars and page numbers where they exist, at least one week before the date fixed, with advance copy to the counsel opposite.

(Justice RIP. Nagrath) Member (Judicial)

Deapa Krishan)
(Deepa Krishan)
Member (Technical)

February 02, 2017